

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON

BASIC FACILITIES FOR ROAD AND BUILDING CONSTRUCTION LABOURERS .

376

Smt. Viplove Thakur

Will the Minister of COALLABOUR AND EMPLOYMENT be pleased to state :-

- (a) whether Government proposes to formulate a comprehensive plan to provide basic facilities such as health and education to the family members of road and building construction labourers in the country, particularly hilly States like Himachal Pradesh;
- (b) if so, the details thereof along with the time by when such plan is likely to be sanctioned and implemented;
- (c) whether Government will consider making arrangements for mobile school for the children of road construction labourers; and
- (d) if so, the details thereof and by when and in which States such arrangements are likely to be implemented in the first phase?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

(a):A Statement is laid on the Table of the House.

(b) to (d): As per the provisions of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the responsibility of evolving, implementing and funding welfare schemes rests with the respective State Governments, including Himachal Pradesh.

STATEMENT REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA STARRED QUESTION NO. 376 TO BE ANSWERED ON 21.04.2010 RAISED BY SHRIMATI VIPLOVE THAKUR REGARDING BASIC FACILITIES FOR ROAD AND BUILDING CONSTRUCTION LABOURERS.

(a):In order to safeguard the interest of workers engaged in the building and other construction works, the Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and the Building and Other Construction Workers Welfare Cess Act, 1996 with a view to regulating the wages, working conditions, safety and health, welfare measures etc. The Acts apply to every establishment which employs 10 or more workers. As per the Acts, every State Government has to frame and notify Rules, Constitute Advisory Committee/Expert Committee, appoint various authorities for registration of workers, cess collection, inspection and Appellate authority and constitute Building and Other Construction Workers' Welfare Board. The State Building and Other Construction Workers' Welfare Board constituted by the State Government is mandated to perform the following functions:

(a)provide immediate assistance to a beneficiary in case of accident

(b)make payment of pension to the beneficiaries who have completed the age of sixty years

(c)sanction loans and advances to the beneficiary for construction of houses.

(d)pay premia for Group Insurance Scheme of the beneficiaries.

(e)give financial assistance for the education of children

(f)meet medical expenses for treatment of major ailments

(g)make payment of maternity benefit to the female beneficiaries; and

(h)make provisions and improvement of such other welfare measures and facilities as may be prescribed.

As per the information received from the State of Himachal Pradesh, the State Government has notified rules, constituted State Welfare Board and notified implementing/ cess collecting authority.